

1199. [Transferred to the 3rd November, 1982].

**Membership of Unions and Federations of Port and Dock Workers**

1200. SHRI SURAJ PRASAD:  
SHRI INDRADEEP SINHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state the details of membership of various unions and federations of port and dock workers in various major ports as verified in 1981?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): A statement is laid on the Table of the House indicating the latest information available as on the 31st December, 1980. [See Appendix CXXIV, Annexure No. 78]

**Closure of Purolator India Ltd.,  
New Delhi**

1201. SHRIMATI AMARJIT KAUR:  
Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the employer of the Purolator India Limited closed down the factory with effect from 10th September, 1982;

(b) whether it is also a fact that the employees nearing 63 are thrown out of job and their services have been terminated by the employer;

(c) if the answers to parts (a) and (b) above be in the affirmative, what action Government have taken against the employer for illegal closure of the factory; and

(d) whether Government propose to instruct the employer to immediately lift the closure and take back all the employees on duty?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) Yes, Sir.

(c) and (d) According to information received from the Delhi Administration, the management set a notice on 30th June, 1982 communicating their decision to close down the establishment with effect from 1-9-1982 due to adverse economic and trade conditions and constraint on the demand for their products. On 24-8-82, the management sent another notice informing that instead of 1-9-82 the factory would be closed from 10-9-82.

Bilateral discussions are under way to reach an amicable settlement. The Conciliation Officer is also intervening in the matter to explore the possibility of bringing about a settlement.

**Basis of Calculating Minimum Daily Wages of Workers**

1202. SHRI RAMANAND YADAV:  
SHRIMATI AMARJIT KAUR:  
SHRI B. C. PATTANAYAK:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Central Government have notified the minimum daily wages from Rs. 6 to Rs. 8 for agricultural workers and between Rs. 5 and Rs. 7 for building workers who are un-skilled;

(b) whether the Central Government have advised the State Governments to revise the minimum wages of farm and building workers; and

(c) what is the basis of calculating the minimum daily wages of such workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) Minimum rates of wages in respect of unskilled categories of workers in the employments in agriculture and building and construction were last revised on the 21st August and 26th August, 1982 respectively in the range of Rs. 6.75